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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**ORDER SHEET
ORDERS OF THE TRIBUNAL**

13.07.2012

OA No. 468/2012

Ms. Kavita Bhati, Counsel for applicant.

The applicant has filed this OA against the order dated 20.06.2012 (Annexure A/1) vide which the respondents have rejected his representation stating therein that the copy of the Online Option was not submitted. The applicant has submitted a representation dated 25.06.2012 (Annexure A/6) against the order dated 20.06.2012, which is pending for consideration.

Having heard the learned counsel for the applicant and since the representation of the applicant is pending before the respondents, we direct the respondents to consider and decide the representation of the applicant dated 25.06.2012 (Annexure A/6) expeditiously by passing a reasoned & speaking order but not beyond the period of one month from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

K.S. Rathore
(Justice K.S.Rathore)
Member (J)

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